

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Meeting No. 1/19 of Norms Committee VI scheduled for 24.04.2018 was held on 25.04.2018 for the licensing year 2018-19 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

2. During the discussion, it is observed by the Committee that where an export/import product have various varieties/species/ingredients/origins/concentration/specifications or any other technical ingredient/content etc. for which the ad hoc norms are being sought, the applicants are not declaring the same in their application. RAs are advised to look into the issue and examine the applications for Advance Authorizations/Norms fixation before forwarding the same to the Norms Committee.

3. The Committee further noted that certain Technical Authorities are not providing their comments for fixation of ad-hoc input output norms and a number of cases are pending for fixation of norms. The Committee decided that NC-VI section shall submit a list of such cases to DG for deciding further course of action.

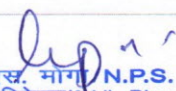
4. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure of FTP 2015-20 updated as on 05.12.20117.

Case No.: 30/7/85-ALC3/2014	Party Name : R K AGRI BIZ LLP	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
HQ File :01/85/050/00066/AM15/	RLA File :21/24/040/00001/AM15	Lic.No/Date: 2110001118 06.06.2014	Approved

Decision: The committee considered the case as per agenda. Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M. 4(8)/2016-DGFT dated 27.03.2017 received vide email dated 13.04.2018, the Committee decided to approve the following ad hoc norms:

Export item	Quantity	Import item	Quantity
Litchi Juice Concentrate	1.00 MT	Litchi Pulp	1.40 MT
Blended and pasteurized NFC Litchi Puree	1.00 MT	Litchi Pulp	0.64 MT

RA may take consequential action as per Policy/Procedure.


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 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011

Case No.: 11/22/85-ALC3/2014	Party Name : BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 1/85-ALC3/2018 24.04.2018	Status
HQ File 2 :01/85/050/00171/AM15/	RLA File :07/24/040/00365/AM15/	Lic.No/Date:0710107500 27.01.2015	Deferred
Decision: The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

Case No.: 7/3/85-ALC3/2015	Party Name : ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date: 1/85-ALC3/2018 24.04.2018	Status
HQ File 3 :01/85/050/00021/AM16/	RLA File :10/24/040/00126/AM15/	Lic.No/Date:1010059048 04.03.2015	Deferred
Decision : The committee considered the case as per agenda and decided to check whether the provision contained in Policy Circular No. 5 dated 14.08.2013 have been incorporated in the current FTP/HBP (2015-2020)			

Case No.: 6/4/85-ALC3/2015	Party Name : SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 1/85-ALC3/2018 24.04.2018	Status
HQ File 4 :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Deferred
Decision: The committee considered the case as per agenda and noted that MFPI's recommendations with regard to quantity of export item 'Milk Flavoring Straw : Honeycomb' which is sought in numbers vis-a-vis quantity of import item 'Honey Comb Flavor' which is sought in kg. is not clear. Hence, the Committee decided to seek a clarification from MFPI in this regard.			

Case No.: 3/13/85-ALC3/2015	Party Name : HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date: 1/85-ALC3/2018 24.04.2018	Status
HQ File 5 :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	Deferred
Decision: The committee considered the case as per agenda. A PH was granted to the party however, nobody attended the same. A mail received from the party intimating its inability to attend the scheduled PH due to some unavoidable issues. The party has requested next date for PH.			

Case No.: 25/13/85-ALC3/2015	Party Name : JEWEL CONSUMER CARE PVT LTD	Meet No/Date: 1/85-ALC3/2018 24.04.2018	Status
HQ File 6 :01/85/050/00121/AM16/	RLA File :34/24/040/00145/AM16/	Lic.No/Date:3410041481 01.09.2015	Deferred
Decision: The committee considered the case as per agenda and decided to refer the matter to DIPP.			

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	Case No.:7/10/85-ALC3/2017	Party Name : SEAHATH CANNING COMPANY,	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
7	HQ File :01/85/050/00128/AM18/	RLA File :17/24/040/00125/AM16/	Lic.No/Date:1710006274 15.02.2016	Deferred
Decision: The committee considered the case as per agenda and decided to defer the matter.				

	Case No.:8/10/85-ALC3/2017	Party Name : SEAHATH CANNING COMPANY,	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
8	HQ File :01/85/050/00129/AM18/	RLA File :17/24/040/00019/AM17/	Lic.No/Date:1710006324 04.05.2016	Deferred
Decision: The committee considered the case as per agenda and decided to defer the matter.				

	Case No.:6/8/85-ALC3/2016	Party Name : SUPARSHVA SWABS (I)	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
9	HQ File :01/85/050/00072/AM17/	RLA File :05/24/040/00134/AM17/	Lic.No/Date:0510399050 11.07.2016	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Textile Commissioner. Therefore, committee decided to defer the matter and remind to Textile Commissioner.				

	Case No.:11/13/85-ALC3/2016	Party Name : DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
10	HQ File :01/85/050/00119/AM17/	RLA File :03/94/040/00522/AM17/	Lic.No/Date:0310808236 03.10.2016	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from MFPI. Therefore, committee decided to defer the matter and remind to MFPI.				

Case No.:7/15/85-ALC3/2016	Party Name : KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
HQ File :01/85/050/00150/AM17/	RLA File :03/94/040/00777/AM17/	Lic.No/Date:0310809755 13.12.2016	Approved
Decision: The committee considered the case as per agenda. Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M. 4(8)/2017-DGFT dated 11.04.2018, the Committee decided to approve import of 1.02 Kg of “Edible Lactose/ Refined Edible Grade Lactose” against export of 1.00 Kg “Lactose Monohydrate DC2050/ Lactose Monohydrate IP/BP/USP/Lactose Monohydrate 80 Mesh/ Lactose Monohydrate Impalpable / Lactose Monohydrate 200 Mesh”.			
RA may take consequential action as per Policy/Procedure.			

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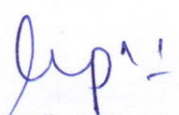
12	Case No.: 9/3/85-ALC3/2017	Party Name: ARIBA FOODS PVT. LIMITED,	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00029/AM18/	RLA File :56/24/040/00039/AM17/	Lic.No/Date:5610005052 03.01.2017	Deferred
Decision: The committee considered the case as per agenda and noted that MFPI vide O.M. No. 4(9)/2017-DGFT dated 09.04.2018 has observed to check the ERP and Excise data of the firm. Hence, the Committee decided to seek from the firm ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and copy of FSSAI license.				

13	Case No.: 12/15/85-ALC3/2016	Party Name: GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00155/AM17/	RLA File :08/24/040/00398/AM17/	Lic.No/Date:0810139454 04.01.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from MFPI. Therefore, committee decided to defer the matter.				

14	Case No.: 7/17/85-ALC3/2016	Party Name : INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00169/AM17/	RLA File :05/23/040/00490/AM17/	Lic.No/Date:0510401229 10.01.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Deptt. of Biotechnology. Therefore, committee decided to remind them.				

15	Case No.: 4/17/85-ALC3/2016	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00166/AM17/	RLA File :03/94/040/00924/AM17/	Lic.No/Date:0310810538 16.01.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from MFPI. Therefore, committee decided to defer the matter.				

16	Case No.: 8/17/85-ALC3/2016	Party Name : EARTH EXPO COMPANY	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00170/AM17/	RLA File :24/24/040/00031/AM17/	Lic.No/Date:2410042146 10.02.2017	Deferred
Decision: The committee considered the case as per agenda and decided to share the information received from the firm with the concerned Technical Authority.				


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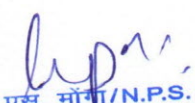
17	Case No.:1/8/85-ALC3/2017	Party Name: DHIRENDRA INTERNATIONAL PVT.LTD.	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00099/AM18/	RLA File :03/94/040/01087/AM17/	Lic.No/Date:0310811636 06.03.2017	Dropped
Decision: The committee considered the case as per agenda and decided to drop the case as the firm has intimated that the RA has issued the license on repeat basis.				

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Case No.:15/3/85-ALC3/2017	Party Name : GLOBAL FOOD INDUSTRIES	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
HQ File :01/85/050/00035/AM18/	RLA File :08/24/040/00047/AM18/	Lic.No/Date:0810140330 23.05.2017	Approved
Decision: The committee considered the case as per agenda and noted that based on the Comments furnished by Ministry of Food Processing Industries vide their Communication No. 4(11)/2017-DGFT dated 01.03.2018, ad-hoc norms of the same firm for same import export product have been fixed in NC-VI Meeting No. 10/85-ALC3/2017 held on 9.3.2017. Hence, the Committee decided to approve the following ad-hoc norms on repeat basis:-			
Export item	Quantity (Kg.)	Import item	Quantity (gms.)
Confectionery Bubble Gum	1.00	Gum Base	140.00
RA may take consequential action as per Policy/Procedure.			

19	Case No.:10/4/85-ALC3/2017	Party Name : CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00053/AM18/	RLA File :10/24/040/00010/AM18/	Lic.No/Date:1010059758 24.05.2017	Deferred
Decision: The committee considered the observations of MFPI furnished vide their O.M no. E-14011/29/2017-ED dated 10.04.2018 and decided that firm may be asked to give reply to the observations made by MFPI.				

20	Case No.:11/3/85-ALC3/2017	Party Name : DUKES CONSUMER CARE LIMITED	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00031/AM18/	RLA File :09/24/040/00339/AM16/	Lic.No/Date:0910065182 19.06.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from MFPI. Therefore, committee decided to defer the matter.				


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	Case No.: 2/1/85- ALC3/2018	Party Name : DUKES CONSUMER CARE LIMITED	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
21	HQ File :01/85/050/00002/AM19/	RLA File :09/24/040/00119/AM18/	Lic.No/Date:0910065259 07.07.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

	Case No.: 3/1/85- ALC3/2018	Party Name : DUKES CONSUMER CARE LIMITED	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status:
22	HQ File :01/85/050/00003/AM19/	RLA File :09/24/040/00118/AM18/	Lic.No/Date:0910065258 07.07.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

	Case No.: 4/5/85- ALC3/2017	Party Name : FOODIMENTARY (INDIA) PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
23	HQ File :01/85/050/00058/AM18/	RLA File :05/23/040/00140/AM18/	Lic.No/Date:0510403439 18.07.2017	Deferred
Decision: The committee considered the observations of MFPI furnished vide their O.M no. E-14011/7/2018-ED dated 10.04.2018 and decided that RA, may be asked to check the observations made by MFPI and give their comments in this regard.				

	Case No.: 4/1/85- ALC3/2018	Party Name : KAMALA CONSUMER CARE PVT LTD	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
24	HQ File :01/85/050/00004/AM19/	RLA File :09/24/040/00130/AM18/	Lic.No/Date:0910065336 08.08.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

	Case No.: 5/1/85- ALC3/2018	Party Name : KAMALA CONSUMER CARE PVT LTD	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
25	HQ File :01/85/050/00005/AM19/	RLA File :09/24/040/00126/AM18/	Lic.No/Date:0910065337 08.08.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				


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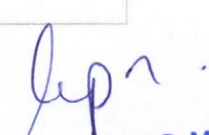
	Case No.:1/1/85-ALC3/2018	Party Name : SUKASO CERACOLORS PVT LTD	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
26	HQ File :01/85/050/00001/AM19/	RLA File :09/24/040/00324/AM18/	Lic.No/Date:0910065488 21.09.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

	Case No.:3/6/85-ALC3/2017	Party Name : ALKALOIDS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
27	HQ File :01/85/050/00089/AM18/	RLA File :02/24/040/00097/AM18/	Lic.No/Date:0210207880 12.10.2017	Deferred
Decision: The committee considered the observations of MFPI furnished vide their O.M no. E-14011/32/2017-ED dated 05.01.2018 stating that the product has medicinal uses hence does not pertain to MFPI. As such, the Committee decided to seek the comments from concerned Technical Authority M/o AYUSH.				

	Case No.:16/8/85-ALC3/2017	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
28	HQ File :01/85/050/00114/AM18/	RLA File :03/95/040/00529/AM18/	Lic.No/Date:0310816341 12.10.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from MFPI. Therefore, committee decided to defer the matter.				

	Case No.:9/1/85-ALC3/2018	Party Name: UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
29	HQ File :01/85/050/00009/AM19/	RLA File :13/24/040/00032/AM18/	Lic.No/Date:1310048752 13.10.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

	Case No.:4/6/85-ALC3/2017	Party Name : ALKALIIDS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
30	HQ File :01/85/050/00090/AM18/	RLA File : 02/24/040/00115/AM18/	Lic.No/Date:0210207922 30.10.2017	Deferred
Decision: The committee considered the observations of MFPI furnished vide their O.M no. E-14011/32/2017-ED dated 05.01.2018 stating that the product has medicinal uses hence does not pertain to MFPI. As such, the Committee decided to seek the comments from concerned Technical Authority M/o AYUSH.				


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31	Case No.: 20/8/85-ALC3/2017	Party Name : HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00118/AM18/	RLA File :10/24/040/00037/AM18/	Lic.No/Date:1010059836 20.11.2017	Deferred
Decision: The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

32	Case No.: 11/10/85-ALC3/2017	Party Name : KANCOR INGREDIENTS LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00132/AM18/	RLA File :10/24/040/00041/AM18/	Lic.No/Date:1010059835 20.11.2017	Deferred
Decision: The committee considered the case as per agenda and decided to seek the opinion of the consultant appointed by DGFT in this regard.				

33	Case No.: 10/8/85-ALC3/2017	Party Name : SANAT PRODUCTS LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Ministry of Ayush . Therefore, committee decided to defer the matter and remind to M/o Ayush.				

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Case No.: 12/8/85-ALC3/2017	Party Name : GLOBAL FOOD INDUSTRIES	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
HQ File :01/85/050/00110/AM18/	RLA File :08/24/040/00257/AM18/	Lic.No/Date:0810141369 24.11.2017	Approved
Decision: The committee considered the case as per agenda and noted that based on the Comments furnished by Ministry of Food Processing Industries vide their Communication No. 4(11)/2017-DGFT dated 01.03.2018, ad-hoc norms of the same firm for same import export product have been fixed in NC-VI Meeting No. 10/85-ALC3/2017 held on 9.3.2017. Hence, the Committee decided to approve the following ad-hoc norms on repeat basis:-			
Export item	Quantity (Kg.)	Import item	Quantity (gms.)
Confectionery Bubble Gum	1.00	Gum Base	140.00
RA may take consequential action as per Policy/Procedure.			

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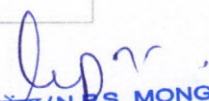
35	Case No.:4/8/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00102/AM18/	RLA File :03/94/040/00674/AM18/	Lic.No/Date:0310817511 06.12.2017	Deferred
Decision: The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

36	Case No.:5/8/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00103/AM18/	RLA File :03/94/040/00658/AM18/	Lic.No/Date:0310817515 06.12.2017	Deferred
Decision: The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

37	Case No.:13/10/85-ALC3/2017	Party Name : MANGLAM ARTS	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00134/AM18/	RLA File :13/24/040/00042/AM18/	Lic.No/Date:1310048805 11.12.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Textile Commissioner. Therefore, committee decided to defer the matter.				

38	Case No.:15/10/85-ALC3/2017	Party Name : KANCOR INGREDIENTS LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00136/AM18/	RLA File :10/24/040/00047/AM18/	Lic.No/Date:1010059858 22.12.2017	Deferred
Decision: The committee considered the case as per agenda decided to seek the opinion of the consultant appointed by DGFT in this regard.				

39	Case No.:18/10/85-ALC3/2017	Party Name: ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00139/AM18/	RLA File :24/24/040/00034/AM18/	Lic.No/Date:2410042320 22.12.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from MFPI. Therefore, committee decided to defer the matter.				


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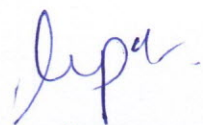
40	Case No.: 14/10/85- ALC3/2017	Party Name : AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00135/AM18/	RLA File :32/24/040/00038/AM18/	Lic.No/Date:3210078350 26.12.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Textile Commissioner. Therefore, committee decided to defer the matter.				

41	Case No.: 25/10/85- ALC3/2017	Party Name : GODFREY PHILLIPS INDIA LTD	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00146/AM18/	RLA File :05/23/040/00369/AM18/	Lic.No/Date:0510405097 26.12.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from DIPP. Therefore, committee decided to defer the matter.				

42	Case No.: 24/10/85- ALC3/2017	Party Name : SUPARSHVA SWABS [I]	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00145/AM18/	RLA File :05/24/040/00432/AM18/	Lic.No/Date:0510405130 28.12.2017	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Textile Commissioner. Therefore, committee decided to defer the matter.				

43	Case No.: 12/10/85- ALC3/2017	Party Name : LUKE EXPORT	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00133/AM18/	RLA File :53/24/040/00012/AM18/	Lic.No/Date:5310019544 02.01.2018	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from CIFT. Therefore, committee decided to defer the matter.				

44	Case No.: 20/10/85- ALC3/2017	Party Name : MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:1/85- ALC3/2018 24.04.2018	Status
	HQ File :01/85/050/00141/AM18/	RLA File :32/24/040/00039/AM18/	Lic.No/Date:3210078355 02.01.2018	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Tea Board. Therefore, committee decided to defer the matter.				


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	Case No.:19/10/85-ALC3/2017	Party Name : MARINE HYDROCOLLOIDS	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
45	HQ File :01/85/050/00140/AM18/	RLA File :10/24/040/00042/AM18/	Lic.No/Date:1010059866 09.01.2018	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from CIFT. Therefore, committee decided to defer the matter.				

	Case No.:2/10/85-ALC3/2017	Party Name : ORIENT CRAFT LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
46	HQ File :01/85/050/00123/AM18/	RLA File :05/24/040/00508/AM18/	Lic.No/Date:0510405286 10.01.2018	Deferred
Decision The committee considered the case as per agenda and noted that hard copy of the application has not been received from CLA so far. Therefore the Committee decided to remind the RA in this regard. :				

	Case No.:29/10/85-ALC3/2017	Party Name : KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
47	HQ File :01/85/050/00150/AM18/	RLA File :10/24/040/00052/AM18/	Lic.No/Date:1010059870 15.01.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

	Case No.:26/10/85-ALC3/2017	Party Name : SARITA HANDA EXPORTS PVT LTD	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
48	HQ File :01/85/050/00147/AM18/	RLA File :05/24/040/00516/AM18/	Lic.No/Date:0510405360 15.01.2018	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Central Silk Board. Therefore, committee decided to defer the matter.				

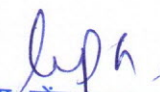
	Case No.:1/10/85-ALC3/2017	Party Name: DHIRENDRA INTERNATIONAL PVT.LTD.	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
49	HQ File :01/85/050/00122/AM18/	RLA File :03/94/040/00799/AM18/	Lic.No/Date:0310818563 17.01.2018	Dropped
Decision : The committee considered the case as per agenda and decided to drop the case as the RA vide letter dated 18.01.2018 has intimated that they have issued the license on repeat basis.				

	Case No.:27/10/85-ALC3/2017	Party Name: MASH INTERNATIONAL PVT.LTD.	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status
50	HQ File :01/85/050/00148/AM18/	RLA File :06/24/040/00045/AM18/	Lic.No/Date:0610038793 19.01.2018	Deferred
Decision: The committee considered the case as per agenda and noted that comments are awaited from Textile Commissioner. Therefore, committee decided to defer the matter.				

	Case No.:8/1/85-ALC3/2018	Party Name :ESSEM TECNOPINZ PVT. LTD	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status:
51	HQ File :01/85/050/00008/AM19/	RLA File :31/83/040/00163/AM18/	Lic.No/Date:3110067002 15.03.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

	Case No.:6/1/85-ALC3/2018	Party Name : INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status:
52	HQ File :01/85/050/00006/AM19/	RLA File :05/23/040/00504/AM18/	Lic.No/Date:0510405929 21.03.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

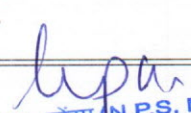
	Case No.:7/1/85-ALC3/2018	Party Name : NUEVO POLYMERS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2018 24.04.2018	Status:
53	HQ File :01/85/050/00007/AM19/	RLA File :05/24/040/00633/AM18/	Lic.No/Date:0510405926 21.03.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				


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Manual Cases

Case No. M-1	M/s GlaxoSmithKline (GSK) Consumer Healthcare Ltd.(Gurgaon)	HQ F. No. 01/85/171/128/AM14/DES.VI	Status: Deferred
NC No.:1/AM19 Dated: 24.04.2018			
Subject: Amendment in description of export item from "Malted Milk Food" to "Malted Milk Foods/Malt based Foods (Malt Food)".			
Decision: The Committee considered the request of All India Food Processors Association for Amendment in description of export item from "Malted Milk Food" to "Malted Milk Foods/ Malt based Foods (Malt Food)" under SION E-133. From the representation of the association as well as from the HQ file, the Committee noted that MFPI vide letter No. 4(12)2014-DGFT dated 09.08.2016 had recommended the proposal of amendment under SION E-133. However vide O.M. dated 09.10.2017, MFPI recommended to reject the case stating that 'Malted Milk food' and 'Malt based foods (Malt Food)' are different products. Hence, the committee decided to refer the matter to MFPI to re-examine the issue and furnishing revised comments".			

Case No. M-2	M/s Natural & Essential Oils Pvt. Ltd.	HQ F. No. 01/85/50/00038/AM15/DES.VI 01/85/50/00035/AM14/DES.VI	Status: Deferred
NC No.:1/AM19 Dated: 24.04.2018	Authorization No:- 0710104764	Authorization No:- 0710094962	
Subject: Rectifications of already approved norms in respect of 2 Advance Authorizations obtained from RA, Bangalore.			
Decision: The committee heard the representatives of the firm during Personal Hearing. The Committee noted that MFPI vide O.M. No. 4(13)/2013-DGFT dated 13.08.2013 and 12.02.2015 recommended yield @ 12.5% of export product (which include 10% Chlorogenic Acid and 2.4% Caffeine) from import product. Accordingly the ad-hoc input output norms were fixed. However, the representatives of the firm informed that their export product does not contain Caffeine. They further informed that in order to manufacture Chlorogenic acid 50%, the yield of the manufacturing process is 7%-8% and it is not possible to manufacture 1260 kg of Chlorogenic Acid 100% with 10080 Kg of Coffee beans as prescribed in the ad-hoc norms. Hence, the Committee decided that MFPI may review the matter on the basis of production data of export batch certified by Chartered Engineer provided by the firm.			


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Case No. M-3	M/ Jabs International Pvt. Ltd., Navi Mumbai	HQ F. No. 01/85/171/171/AM17/DES-VI	Status: Deferred
NC No.:1/AM19 Dated: 24.04.2018	RLA F.No.03/94/040/00830/AM17	Ecom Ref No.03/94/072/05700/0488/0858	
Subject: Issue of Advance Authorization for export of "processed/Assorted/Sterilised Spices namely CARDAMOM ETO Treated against import of Unprocessed/unassorted/Unsterilised/Spices namely Cardamon.			
Decision: The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

Case No. M-4	M/ Janatha Fish Meal & Oil Product	HQ F. No. 01/85/162/20/AM17/DES.VI	Status: Deferred
NC No.:1/AM19 Dated: 24.04.2018	RLA F.No. 34/24/40/141/AM17		
Subject: Fixation of ad-hoc input output norms in terms of para 4.06 of HBP (2015-20) for export of "Processed Fish Meal (Dried, Pulverised, Sieved and packed) with vitamins" against import of" Fish Mean (unfinished).			
Decision: The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			


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Case No. M-5	M/s VKC Nuts Pvt. Ltd, Jammu	HQ F. No. 01/85/171/00023/AM18/DES-VI	Status: Deferred
NC No.:1/AM19 Dated: 24.04.2018	RLA F.No.18.24/040/00002/AM18	Ecom Ref No.18/99/00042900/0532/8206	
Subject: Fixation of ad-hoc input output norms under para 4.06 of HBP 2015-20 for Advance Authorization for export of "Walnut Kernels" against import of "Walnuts in Shell"			
Decision: The committee heard the representatives of the firm during Personal Hearing and decided that firm may provide details of variety/species of their import/export product alongwith supporting documents like bill of entry in support of their claim re-examination of the case by MFPI.			

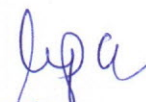
Case No. M-6	M/s Vadilal Industries Ltd.	HQ F. No. 01/85/50/00015/AM13/DES-VI	Status: Rejected
NC No.:1/AM19 Dated 24.04.2018		Advance Authorization: 0810108708 Dated 10.02.2012	
Subject: Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Processed Fish Meal against import of "Fish Meal (unfinished)"			
Decision: The Committee considered the case as per agenda and noted that license has already been expired. Therefore, committee decided to reject the case.			

Case No. M-7	M/s Vadilal Industries Ltd.	HQ F. No. 01/85/50/00146/AM14/DES-VI	Status: Rejected
NC No.:1/AM19 Dated: 24.04.2018		Advance Authorization: 0810117880 Dated 28.01.2013	
Subject: Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Processed Fish Meal against import of "Fish Meal (unfinished)"			
Decision: The Committee considered the case as per agenda and noted that license has already been expired. Therefore, committee decided to reject the case.			

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Case No. M-8	M/s Radha Krishna Impex Pvt. Ltd.	HQ F. No. 01/85/50/162/AM15/DES.VI	Status: Deferred
NC No.:1/AM19 Dated: 24.04.2018	RLA F.No. 21/24/40/005/AM15		
Subject: Fixation of ad-hoc input output norms in terms of para 4.7 of HBP, 2009-14			
Decision: The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

Case No. M-9	M/s Karamhans Foods Pvt. Ltd	HQ F. No. 01/85/50/0002/AM17/DES.VI	Status: Deferred
NC No.:1/AM19 Dated: 24.04.2018	RLA File No. 18/24/040/00003/AM17	Ecom F. No. 18/95/000/08400/0485/5291	
Subject: Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Shelled Walnuts Edible Kernels Juglans Regia" against import of "Walnut in shell Juglan Regia Species"			
Decision: The committee heard the representatives of the firm during Personal Hearing and decided that firm may provide details of variety/species of their import/export product alongwith supporting documents like bill of entry in support of their claim re-examination of the case by MFPI.			


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